

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 178 of 2023 (SZ)**

**In the matter of:**

Cuddalore District Growth of Consumer Protection Society

Rep. by its General Secretary,

Cuddalore.

...Applicant(s)

Versus

The District Collector,

Cuddalore and others

...Respondent(s)

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Through  
Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT  
CHENNAI

ORIGINAL APPLICATION NO.178 OF 2023 (SZ)

Between

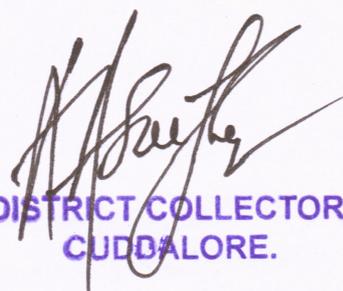
Cuddalore District Growth of Consumer  
Protection Society, rep. by its  
General Secretary K.S. Sethu,  
No.66, 4<sup>th</sup> Street, Thiruppanampakkam  
Kalaiyur Post,  
Cuddalore Taluk and District. 607 109.

... Applicant

-vs-

1. The District Collector,  
Gundu salai Road, Alpet,  
Manjakuppam, Cuddalore. 607 001.
2. The Revenue Divisional Officer,  
Cuddalore Division,  
Cuddalore. 607 001.
3. The Tamil Nadu Pollution Control Board,  
Rep. by its Joint Commissioner,  
No.25, Developed Plots, Thuvakudy,  
Trichy. 620 015.
4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot No.A-3, SIPCOT Industrial Complex,  
Kudikadu, Cuddalore. 607 005.

Additional Personal Assistant (Lands  
to Collector, Cuddalore

  
DISTRICT COLLECTOR,  
CUDDALORE.

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/ 30

(2)

5. The District Officer,  
Fire and Rescue Services,  
Cuddalore.
6. The Tahsildar,  
Cuddalore Taluk,  
Beach Road, Cuddalore. 607 001.
7. Indian Oil Corporation Limited,  
Rep. by its Divisional Officer,  
Trichy Divisional Office,  
"TRIVENI" 3<sup>rd</sup> Floor, B-35, Shastri Road,  
Thillai Nagar, Trichy. 620 018.
8. Azhaganathan,  
S/o Krishnamoorthy,  
No.1, Azhagappa Nagar, Manjakuppam,  
Cuddalore. 607 001.

... Respondents

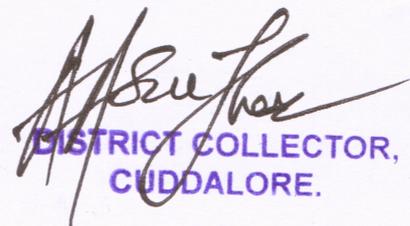
COUNTER AFFIDAVIT FILED BY THE FIRST RESPONDENT

.....

I, Dr.A. Arun Thamburaj, I.A.S. son of T. Ashok Hindu, aged 37 years, residing at District Collector and District Magistrate of Cuddalore District do hereby solemnly affirm and sincerely state as follows:

1. I am the District Collector, Cuddalore District, Cuddalore and the first respondent herein and as such I am well acquainted with the facts of the case from records. I have read the Memorandum of Application filed by

Additional Personal Assistant (Lands,  
to Collector, Cuddalore

  
DISTRICT COLLECTOR,  
CUDDALORE.

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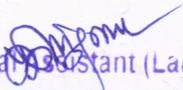
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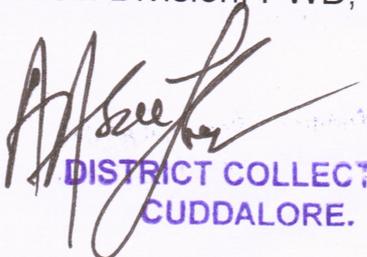
the applicant and deny all the allegations contained therein except those that are specifically admitted herein.

2. It is submitted that the applicant has filed the present application before this Hon'ble Green Tribunal, South Zone praying for grant of permanent injunction restraining the respondents from setting up petrol pump Outlet in S.No.2241/4, Ward No.3, Block No.58 in Karaiyeravittakuppam, Cuddalore Taluk and Cuddalore District.

3. It is submitted that the above Original Application is not maintainable either in law or on facts and the same is liable to be dismissed in limine.

4. It is submitted that M/s Indian Oil Corporation Limited, the 7<sup>th</sup> respondent herein submitted an application on 02.11.2022 to this respondent requesting to grant permission to set up a storage of petroleum products in their premises at Survey No.2241/4, Ward No.3, Block No.58, Thiruppapuliur, Cuddalore Taluk, Cuddalore District classified as "Wet" land and an extent of 0.0850 sq.m of Karaiyeravettakuppam (MPL), Cuddalore Taluk, Cuddalore District . On verification of the application, this respondent received No objection Certificate from the District Fire Officer, Cuddalore Ref No- 15098/b2/2022 Dated 13.12.2022 and the Executive Engineer, PWD (Water Resource Department, Vellar Basin Division, PWD,

  
Additional Personal Assistant (Liaison)  
to Collector, Cuddalore

  
DISTRICT COLLECTOR,  
CUDDALORE.

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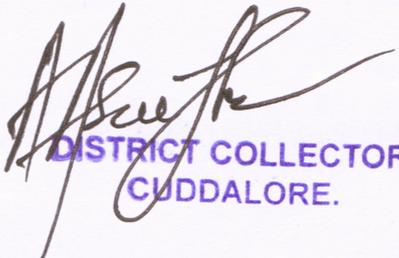
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Virudhachalam Ref No- vp/iva3/g.41(c) has given his consent on 13.12.2022. The Superintendent of Police, Cuddalore has also issued No Objection Certificate Ref No- G1/3536602/2022 Dated 27.02.2023. The Joint Director (Agriculture), Semmandalam, Cuddalore issued No Objection Certificate Ref No- E2/5620/2023 Dated 09.05.2023. The Divional Engineer(Highways), Construction & Maintenance, Cuddalore has also issued No Objection Certificate Ref No. 2958/2022 Dated: 22.02.2023. Tahsildar, Cuddalore in his letter no B2/9015/2022 dated 25.12.2022 recommended for set up of the above storage. The District Environmental Engineer, Tamil Nadu Pollution Control Board and the Superintendent Engineer, Cuddalore Circle, Capperhills, TANGEDCO have also issued their recommendations on 04.08.2023 and 11.08.2023.

5. It is submitted that the following particulars have been duly considered:

- a) Possession of the site by the applicant is lawful and authorization from land owner (or) lease holder for developing premises under these rules for storage of Petroleum Products.
- b) Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any is provided.

Additional Personal Assistant (Land  
to Collector, Cuddalore

  
DISTRICT COLLECTOR,  
CUDDALORE.

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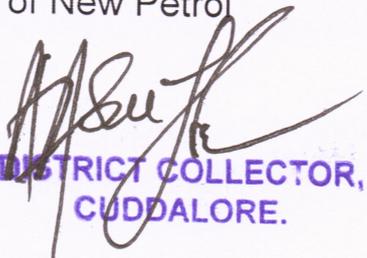
(5)

- c) Traffic density and impact on traffic
- d) Conformity of proposal to the local (or) area development planning
- e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies
- f) Genuineness of purpose
- g) Any other matter pertinent to public safety

6. It is submitted that after due consideration of the above, this respondent issued No Objection Certificate to M/s Indian Oil Corporation to set up a storage of petroleum products in their premises at Survey No.2241/4, Ward No.3, Block No.58, Thiruppapuliyur, Cuddalore Taluk, Cuddalore District classified as "Wet" land and an extent of 0.0850 sq.m of Karaiyeravettakuppam (MPL), Cuddalore Taluk, Cuddalore District . It is pertinent to state that the No objection certificate was issued particularly directing the application that the conditions prescribed in the Annexure have to be followed scrupulously and if any violation is found, the NOC is liable for cancellation.

7. It is pertinent to submit that this respondent personally inspected the site in which the new Retail Outlet is set up by following the guidelines issued by the Central Pollution Control Board, Delhi in Memorandum No.B-13011/1/2019-20/AQM dated 07.01.2020 for setting up of New Petrol

Additional Person  
Assistant (Lands)  
to Collector, Cuddalore

  
DISTRICT COLLECTOR,  
CUDDALORE.

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(6)

Pumps found that there is no schools, hospitals (10 beds and above) and residential area designated as per local laws within 30 meters from the new retail outlet and the distance between the new retail outlet and the existing school is 33 meters and no high tension line passes over the retail outlet. Recommended from TNPCB was also obtained before issuing the NOC. Since the new retail outlet is set up by following the guidelines issued by the Central Pollution Control Board, Delhi in Memorandum No.B-13011/1/2019-20/AQM dated 07.01.2020, this respondent issued No Objection Certificate to M/s Indian Oil Corporation Limited.

8. It is submitted that the No Objection Certificate is issued to M/s Indian Oil Corporation Limited only after following the existing rules and there is no violation of any rules. Hence, the above application is liable to be dismissed.

It is therefore prayed that this Hon'ble Green Tribunal may be pleased to dismiss the above Original Application and thus render justice.

Solemnly affirmed at

on this the 7<sup>th</sup> day of Jan 2024

and signed his name

in my presence

  
DISTRICT COLLECTOR,  
Cuddalore.  
BEFORE ME

  
Additional Personal Assistant (Lans.)  
to Collector, Cuddalore

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## தமிழ்நாடு தீயணைப்பு(ம)மீட்புப்பணித் துறை

படிவம் - 41

(ஆணை எண்.250 - (3))

ந.க.எண்.15098/ஆ.2/2022  
நாள்.13.12.2022

மாவட்ட அலுவலர் அலுவலகம்  
தீயணைப்பு(ம)மீட்புப்பணித் துறை,  
கடலூர் மாவட்டம்,  
கடலூர் - 607 001

### தடையின்மைச் சான்றிதழ்

- பொருள்: தீ இன்னல்களுக்கு உள்ளாகக்கூடிய காரியங்களுக்காக இடங்களையும் வணிகங்களையும் பயன்படுத்துதல் தடையின்மைச் சான்றிதழ் அளிப்பது - தொடர்பாக.
- பார்வை: 1)10.11.2022 நாளிட்ட கடலூர் மாவட்ட வருவாய் அலுவலர்(பொ) கடிதம் எண்.C1/338526/2022  
2)கடலூர் உதவிமாவட்டஅலுவலர் ஆய்வு அறிக்கை நாள்.12.12.2022

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Survey.No.2241/4, Ward No.3, Block No.58, Thirupapuliur(Village) Cuddalore Taluk & District என்ற முகவரியில் Indian Oil Corporation Petrol bunk புதியதாக அமைக்கப்படவுள்ள இடத்தினை 07.12.2022 அன்று கடலூர் உதவிமாவட்டஅலுவலர், திரு.G.ஆறுமுகம் என்பவரால் ஆய்வு செய்யப்பட்டது. ஆய்வு செய்யப்பட்ட இடத்தில் Indian Oil Corporation சார்பாக Class A-20 KL and Class B-20 KL பெட்ரோலியப் பொருள் தரைகீழ் தொட்டியில் சேமித்து விற்பனை செய்வதற்கு தீயணைப்பு(ம)மீட்புப்பணித் துறை நோக்கிலிருந்து யாதொரு தடையும் இல்லை என தெரிவித்து கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி வழங்கப்படுகிறது.

### நிபந்தனைகள்

1. சம்மந்தப்பட்ட இதர துறையினரிடமிருந்து தேவையான உரிமம் பெறப்பட வேண்டும்.
2. நுரை தீயணைப்பு கருவி (Trolley Mounted)50 Kg -1 No பொருத்தப்பட வேண்டும்.
3. ஒவ்வொரு பம்பிற்கும் 2 No 9 Kg DCP வகை தீயணைப்பான்கள் பொருத்தப்பட வேண்டும்
4. ஒவ்வொரு பம்பிற்கும் 4 வாளிகள் மணல் நிரப்பி பொருத்திவைக்கப்பட வேண்டும்
5. மின்சாதனங்களுக்கு Automatic Fire Suppression System மற்றும் Earthing பொருத்தப்பட வேண்டும்.
6. தீயணைப்பு பணிக்கென குறைந்த பட்சம் ஒரு மணி நேரத்திற்காவது தண்ணீர் பயன்படுத்த கூடிய அளவு தண்ணீரை தொட்டியில் சேமித்து வைத்திருக்க
7. புகைப்பிடிக்காதீர் என்ற அறிவிப்பு பலகைகள் அமைக்கப்பட வேண்டும்.
8. பணிபுரியும் பணியாளர்கள் அனைவரும் தீ தடுப்பு பயிற்சி பெற்றிருக்க வேண்டும்.
9. தீ பாதுகாப்பு சாதனங்கள் நல்ல முறையில் எந்த நேரமும் உபயோகிக்கத்தக்க நிலையில் வைத்து பராமரிக்க படவேண்டும்.
10. கட்டுமான பணிகள் முடிவற்ற பின் மறு ஆய்வு மேற்கொள்ள ஏதுவாக அறிக்கை சமர்ப்பிக்கப்பட வேண்டும்.
11. இந்த நிபந்தனைகள் நேரில் மீறப்பட்டால் தடையின்மை சான்று தாவாக ரத்தானதற்கு கருதப்படும் என விண்ணப்பதாரருக்கு தெரிவிக்கப்படுகிறது.



பெறுநர் :- மாவட்ட வருவாய் அலுவலர்(பொ)  
கடலூர் மாவட்டம், கடலூர்.

மாவட்ட அலுவலர்  
தீயணைப்பு(ம)மீட்புப்பணித் துறை  
கடலூர் மாவட்டம்  
கடலூர்

தமிழ்நாடு அரசு  
நீர்வளத்துறை

அனுப்புநர்-  
பொறி. S அருணகிரி, எம்.இ., எம்.பி.ஏ.,  
செயற்பொறியாளர், நீ.வ.து.,  
வெள்ளாறு வடிநில கோட்டம்,  
விருத்தாசலம் -606001.

பெறுநர்:-  
மாவட்ட வருவாய் அலுவலர்,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்.

கடித எண். /வபி/இவஅ.3/கோ.41(C)/2022/நாள். 13.12.2022

அய்யா,

பொருள் : தடையில்லா சான்று - கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண்.2241/4 வார்டு எண்.3, பிளாக் எண்.58 என்ற முகவரியில் IOCL நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனைசெய்ய தடையின்மைச் சான்று கோரியது - நிபந்தனைகளுடன் பரிந்துரை அளித்தல் - தொடர்பாக.

பார்வை : 1) மாவட்ட வருவாய் அலுவலர் (பொ), மாவட்ட ஆட்சியர் அலுவலகம், கடலூர் அவர்களின் கடித எண்.ந.க.சி.1/338526/2022/நாள்.10.11.2022.

2) உதவி செயற்பொறியாளர், பொபது, வெள்ளாறு வடிநில கோட்டம், கடலூர் அவர்களின் கடித எண்.கோ.51/உசெபொ(க)/2022/நாள்.09.12.2022.

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பார்வை (1)-ல் கண்டுள்ள கடிதத்தில் கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் கிராம புல எண். 2241/4 - என்ற முகவரியில் Indian Oil Corporation Ltd நிறுவனத்தின் சார்பாக "ஏ" கிளாஸ் 20000 லிட்டர் மற்றும் "பி" 20000 லிட்டர் பெட்ரோலிய பொருட்களை இருப்பு வைத்து விற்பனை செய்ய தடையில்லாச் சான்று கோரப்பட்டுள்ளதை தொடர்ந்து கீழ்க்காணுமாறு இத்துறையின் பரிந்துரையை அனுப்பி வைக்கப்படுகிறது.

மேற்கண்ட தளத்தினை உதவி செயற்பொறியாளர், நீ.வ.து., வெள்ளாறு வடிநில உபகோட்டம், நீஆது, கடலூர் அவர்கள் தள ஆய்வு செய்து பரிந்துரை செய்ததன் அடிப்படையில் கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-ல் உள்ள தளத்தின் எல்லைக்குள் நீர்வளத்துறைக்குச் சொந்தமான வாய்க்கால்கள் எவையுமில்லை. மனுதாரர் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய உள்ள இடத்திற்கு வடக்கு பகுதியில் கடலூர் மாநகராட்சிக்குச் சொந்தமான அப்பர் குளம் வரத்து வாய்க்கால் 90 மீட்டர் தொலைவில் உள்ளது. மேலும், மழைக்காலங்களில் நெடுஞ்சாலையை ஒட்டியுள்ள பகுதியில் வரும் தண்ணீர் வடிய ஏதுவாக சிறு பாலம் ஒன்று அமைத்து கீழ்க்கண்ட நிபந்தனைகளுடன் பெட்ரோலிய பொருட்களை இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று வழங்கலாம் பார்வையில் காணும் உதவி செயற்பொறியாளர், கடலூர் அவர்களின் கடிதத்தில் பரிந்துரை செய்ததின் அடிப்படையில் தடையின்மை சான்று வழங்கலாம் என பரிந்துரை செய்யப்படுகிறது. இந்த பரிந்துரையானது கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.58-க்கு மட்டுமே பொருந்தும்.

(கு.பி.பா)

1/D://த.இ.சா/பெட்ரோலியம்-2021கடிதம்/DSK

**நிபந்தனைகள் :-**

- 1) இந்த பரிந்துரை கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கு மட்டுமே பொருந்தும் என தெரிவிக்கப்பட வேண்டும்.
- 2) மேற்கண்ட புல எண்ணிற்கும் நெடுஞ்சாலைக்கும் இடையே கீழ் குறிப்பிட்ட அளவில் அதிகப்படியான வெள்ளக்காலங்களில் வெள்ளநீர் வடிய வடிகால் வசதி அமைக்க சிறுபாலம் கட்டப்பட வேண்டும் என தெரிவிக்கப்பட வேண்டும்
- 3) புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கும் நெடுஞ்சாலைக்கும் இடையில் செல்லும் பகுதியில் வடிகால் மழைநீர் வடிய ஏதுவாக ஆர்.சி.சி சிறுபாலம் குறைந்த பட்சம் 1.00 மீட்டர் அகலத்திற்கும் 1.00 உயரத்திற்கும் முழு நீளத்திற்கும் அவர்களுடைய சொந்த செலவில் கட்டிக்கொள்ள வேண்டும். இடைப்பட்ட பகுதியில் வாய்க்கால் மூடப்படக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 4) கட்டப்படவிருக்கும் பாலத்தின் தரைமட்டம் மற்ற பகுதியின் வாய்க்காலின் தரைமட்டத்திற்கு இணையாக கட்டப்பட வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 5) இப்பகுதியில் உள்ள மழைநீர் வடிகால் பகுதியில் எவ்வித தடுப்போ அல்லது நிரந்தர கட்டுமானப் பணிகளோ இல்லாதவாறு பணி செய்ய வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 6) வடிகால் போக்கிற்கு இடையூறு இருக்கும் என இத்துறை கருதினால் தற்போது தரப்படும் அனுமதி எவ்வித முன்னறிவிப்புமின்றி இரத்து செய்யப்படும் என தெரிவிக்கப்பட வேண்டும்.
- 7) வெள்ளக்காலங்களில் வெள்ளநீர் வடிய வடிகால் வசதியினை நிறுவனத்தின் சொந்த செலவிலேயே செய்து தர வேண்டும் என தெரிவிக்கப்பட வேண்டும்.
- 8) இவ்வனுமதி வழங்குவதாலேயே மேற்குறிப்பிட்ட கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாதிரிப்புலியூர் புல எண். 2241/4 வார்டு எண்.3 பிளாக் எண்.58-க்கு அருகிலுள்ள பகுதி விண்ணப்பதாரருக்கு சுய பாத்தியதை உள்ளதாக எண்ணி உரிமை கோரக்கூடாது.
- 9) எவ்வித காரணத்தை கொண்டும் பெட்ரோலிய கழிவு நீரையோ அல்லது கழிவுப் பொருட்களையோ மழைநீர் வடிகால் வாய்க்காலில் விடக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 10) எதிர்வரும் காலங்களில் நீர்வளத்துறைக்கு தேவைப்படும் போது மற்றும் இப்பகுதியில் ஏதேனும் மாற்றம் செய்ய முற்படும்போது மறுப்பு ஏதும் தெரிவிக்கக்கூடாது என தெரிவிக்கப்பட வேண்டும்.
- 11) மேற்காணும் தளம் சாலையின் மட்டத்திற்கு கீழே உள்ளதால் கடினமண் கொட்டி சாலை மட்டத்திற்கு மேல் 2" அடி உயரத்திட வேண்டும் என தெரிவிக்கப்பட வேண்டும்.

மேற்காணும் நிபந்தனைகளை மீறும் பட்சத்தில் எவ்வித முன்னறிவிப்புமின்றி இந்த அனுமதியை ரத்து செய்யப்படும் எனவும் தெரிவிக்கப்படுகிறது.

13.12.22

செயற்பொறியாளர், பொபது,  
வெள்ளாறு வடிநில கோட்டம், நீவது,  
விருத்தாசலம்-606 001.

13/12/22

## காவல் துறை

அனுப்புநர்  
இரா.இராஜாராம், த.கா.ப.,  
காவல் கண்காணிப்பாளர்,  
கடலூர் மாவட்டம், கடலூர்.

பெறுநர்  
மாவட்ட வருவாய் அலுவலர்,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்.

ந.க.எண்.ஜி1/3536602/2022

நாள்: 27.02.2023

அய்யா,

பொருள்:

காவல் - பெட்ரோலிய விதிகள் - கடலூர் மாவட்டம், கடலூர் வட்டம், திருப்பாபுலியூர் என்ற முகவரியில் புல எண். 2241/4 வார்டு எண். 3, பிளாக் எண். 58-ல் இந்தியன் ஆயில் கார்ப்பரேசன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலியம் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மைச் சான்று கோரிய மனு மீது விசாரணை அறிக்கை அனுப்புவது - தொடர்பாக

தளர்வை:

தங்கள் அலுவலக கடிதம் எண். சி1/338526/2022, நாள்: 10.11.2022.

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பார்வையில் காணும் கடிதத்தின் மீது தங்களின் அன்பான கவனம் வரவேற்கப்படுகிறது.

2) மனுதாரர் திரு.அழகானந்தம் த/பெ. கிருஷ்ணமூர்த்தி எண்.1, அழகப்பா நகர் மஞ்சகுப்பம், கடலூர் வட்டம் என்பவர் இந்தியன் ஆயில் கார்ப்பரேசன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலியம் இருப்பு வைக்க உள்ள இடமானது திருமதி தமிழரசி க/பெ. ராஜா, எண்.11-ஏ, தூரசம்ஹார தெரு புதுவண்டிப்பாளையம், கடலூர் வட்டம் என்பவருக்கு சொந்தமான இடத்தை மனுதாரர் 26.09.2022 முதல் 25.09.2047 வரை 25 வருட காலத்திற்கு குத்தகை எடுத்துள்ளதாகவும் மேற்படி இடத்தின் சக்குபந்தி திருநாவுக்கரசு பாக நிலத்திற்கு (தெற்கு), பாதைக்கு (வடக்கு), கேப்பர் மலை பாதைக்கும், வாய்க்காலுக்கும் (மேற்கு), முத்தைய முதலியார் வகையறா நிலத்திற்கு (கிழக்கு) ஆகும். மேற்படி பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய இருக்கும் இடத்தை சுற்றி 100 மீட்டர் அளவிற்கு குடியிருப்புகளோ, போக்குவரத்து இடையூரோ ஏதும் இல்லை இவ்விடத்தில் பெட்ரோலியம் இருப்பு வைத்து விற்பனை செய்ய உரிய விதிமுறைகளை பின்பற்றியும், பாதுகாப்பு அம்சங்களுடனும் அமைக்கப்பட்டுள்ளதாகவும் தெரியவருகிறது. மேலும் பெட்ரோல் பங்க் அமையவுள்ள இடத்திற்கு முன்பாக சுமார் 100 அடி இடைவெளியில் EB பில்லர் பாக்ஸ் அமைந்துள்ளது. இது சம்பந்தமாக பாதுகாப்பு அம்சம் குறித்து உதவி மின் பொறியாளர், தமிழ்நாடு மின் உற்பத்தி மற்றும் பகிர்மான கழகம் லிமிடெட் கடலூர் முதுநகர் அவர்களுக்கு அந்த EB பில்லர் பாக்ஸை மாற்றி அமைக்க மனுதாரர் கடிதம் கொடுத்து தமிழ்நாடு மின்சார வாரியத்திற்கு ரூ.239/- கட்டணம் செலுத்தியுள்ள கடித நகலையும் சமர்ப்பித்துள்ளார். எனவே, மேற்படி இடத்தில் மனுதாரர் இந்தியன் ஆயில் கார்ப்பரேசன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலியம் பொருட்கள் இருப்பு வைக்க அனுமதி வழங்குவதில் தடையேதுமில்லை என்பதையும் தெரிவித்துக் கொள்ளப்படுகிறது.

தங்கள் உண்மையுள்ள

காவல் கண்காணிப்பாளர்,  
கடலூர் மாவட்டம்.

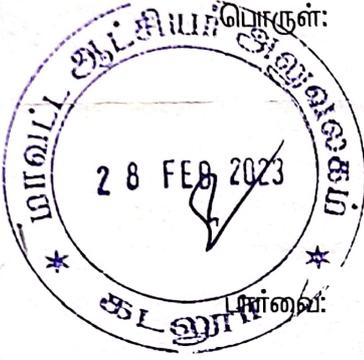
24/2/23.

அனுப்புநர்  
திரு.ப.பரந்தாமன், எம்.டெக், எம்.ஐ.இ.,  
கோட்டப் பொறியாளர் (நெ)  
கட்டுமானம் மற்றும் பராமரிப்பு,  
கடலூர்.

பெறுநர்  
மாவட்ட வருவாய் அலுவலர் (பொ),  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்.

திருவள்ளூர் ஆண்டு 2053 கபகிருது வருடம் மாசி மாதம் 15-ஆம் நாள்  
க.எண்.2958/2022/இவஅ-1/நாள்: 27.02.2023.

ஐயா,



கடலூர் (நெ) க(ம)ப, கோட்டம் - கடலூர் மாவட்டம் - கடலூர் மாவட்டம் மற்றும் வட்டம், திருப்பாலியூர் என்ற முகவரியில் புல எண்.2241/4 Ward No.3, Block No.58-இல் இந்தியன் ஆயில் கார்பரேஷன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோரியது - தற்காலிக தடையின்மை சான்று வழங்குவது - தொடர்பாக.

- 1) அரசாணை எண்.25/நெடுஞ்சாலை மற்றும் சிறுதுறைமுகங்கள் துறை (HN-2) நாள்: 24.02.2022.
- 2) மாவட்ட வருவாய் அலுவலர் (பொ), மாவட்ட ஆட்சியர் அலுவலகம், கடலூர் அவர்களின் ந.க.சி1/338526/2022, நாள்:10.11.2022.
- 3) உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர் அவர்களின் க.எண்.763/இவஅ/2022/நாள்: 01.12.2022.

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பார்வை (2)-இல் காணும் மாவட்ட வருவாய் அலுவலர், கடலூர் அவர்களின் கடிதத்தில் கடலூர் மாவட்டம் மற்றும் வட்டம், திருப்பாலியூர் என்ற முகவரியில் புல எண்.2241/4 Ward No.3, Block No.58-இல் என்ற முகவரியில் இந்தியன் ஆயில் கார்பரேஷன் லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று வழங்க அறிக்கை கோரப்பட்டுள்ளது. மேற்படி குறிப்பிட்டுள்ள சாலையானது கடலூர் கோட்ட கட்டுப்பாட்டில் உள்ள கடலூர் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாநில நெடுஞ்சாலையான சிறைக்குன்று - வெள்ளக்கரை - குமளங்குளம் சாலை (மா.நெ-138) கி.மீ.2/4-இல் சாலையின் வலது புறம் அமையப்பெற்றுள்ளது. இச்சாலையில் மேற்படி நிறுவனம் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்து கொள்ள இத்துறையின் தற்காலிக தடையின்மை சான்று கீழ்க்கண்ட நிபந்தனைகளுடன் வழங்கப்படுகிறது.

1. மனுதாரர் பெட்ரோலிய பொருட்கள் இருப்பு வைக்க அனுமதி கோரும் பகுதியானது கடலூர் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாநில நெடுஞ்சாலையான சிறைக்குன்று - வெள்ளக்கரை - குமளங்குளம் சாலை (மா.நெ-138) கி.மீ.2/4-இல் சாலையின் வலது புறம் அமையப்பெற்றுள்ளது.
2. மனுதாரர் தன்னுடைய சொந்த இடத்தில் மட்டுமே கட்டுமானப்பணிகள் மேற்கொள்ளப்பட வேண்டும்.
3. நெடுஞ்சாலைத்துறை எல்லையில் இருந்து 10.50 மீட்டருக்கு அப்பால் கட்டுமான பணிகள் மேற்கொள்ள வேண்டும்.
4. மனுதாரர் IRC-12-2009 மற்றும் 2016-இல் சாலை ஓரங்களில் பெட்ரோல் நிலையம் அமைப்பதற்காக குறிப்பிட்டுள்ள விதிமுறைகளின்படியும் மற்றும் Access Layout உள்ள விதிமுறைகளின்படி பெட்ரோல் நிலையம் அமைப்பதற்கான தள அமைப்பு மேற்கொள்ளப்படவேண்டும்.

(கு.பி.பா)

5. அணுகு சாலை அமைக்கும்போது அணுகு சாலையின் மட்டம் தற்போதைய சாலை மட்டத்தைவிட சுமார் 30 செ.மீ தாழ்வாக அமையப்பெற வேண்டும்.
6. அணுகு சாலை அமைக்கும்போது மழைநீர் கடந்து செல்ல தேவையான கான்கிரீட்டாலான சிறுபாலம் அமைக்கப்பட வேண்டும். குழாய்பாலம் கட்ட அனுமதிக்கப்படமாட்டாது. மனுதாரர் தன்னுடைய சொந்த செலவில் அமைத்துக் கொள்ள உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர் அவர்களின் அனுமதியை பெற்று பின்னர் கட்டுமான பணியினை துவக்க வேண்டும்.
7. மேற்படி பெட்ரோல் பங்க் அமைவிடம் சாலை ஒடுதளத்தில் அருகே எவ்வித போக்குவரத்து தடைகள் ஏற்படுத்தக்கூடாது என்றும் மாறாக சாலை ஒடுதளத்தில் போக்குவரத்தில் இடையூறுகள் ஏற்படுமாயின் நெடுஞ்சாலைத்துறையால் வழங்கப்படும் தடையின்மை சான்று ரத்து செய்யப்பட்டு உரிய நடவடிக்கை மேற்கொள்ளப்படும்.
8. நெடுஞ்சாலைத்துறை சாலை சார்ந்த நிலப்பகுதிகளில் பிற துறைகள் மூலம் அமைக்கப்பட்டிருக்கும் தொலைபேசி கேபிள்கள், குடிநீர் குழாய்கள் மற்றும் இதர அமைப்புகள் மூலம் நிறுவப்படும் பொருட்களுக்கும், நெடுஞ்சாலைத்துறை சாலை சார்ந்த சாலைப்பகுதிகளில் எவ்வித சேதங்களும் ஏற்படுத்தக்கூடாது.
9. மேற்படி நிறுவனத்தின் மூலம் நெடுஞ்சாலைத்துறை சாலை மற்றும் சாலை சார்ந்த சாலை புறம்போக்கு பகுதிகளில் எந்தவித நிரந்தர கட்டுமானங்களும் அமைக்கப்படக்கூடாது.
10. மேற்படி நிறுவனத்தின் அருகில் செல்லும் நெடுஞ்சாலைகளில் சாலையின் தரம் உயர்த்த பிரேரணைகள் உயர் அலுவலருக்கு பரிந்துரை செய்யப்படும்போது சாலை விரிவாக்க பணிகளுக்கு தேவைப்படும் நிலப்பகுதிகளை அரசு நிர்ணயிக்கும் விலைக்கு தருவதற்கு தனியரின் ஆட்சேபனையின்மை சான்று அளிக்கப்பட வேண்டும்.
11. மேற்படி இடத்தில் பெட்ரோல் சில்லரை விற்பனை நிலையம் இருப்பதற்கான அறிவிப்பு பலகை, எச்சரிக்கை பலகை மற்றும் நெடுஞ்சாலைத்துறை பொறியாளர்களால் தெரிவிக்கப்படும் சாலை உபகரணங்கள் பொருத்த வேண்டும்.
12. இத்தடையின்மை சான்று முற்றிலும் தற்காலிமானது இதன்பேரில் உரிமைதாரரோ அல்லது அவரைச் சார்ந்தவர்களோ எவ்வித உரிமையும் கொள்ளக்கூடாது என்ற நிபந்தனைகளுடன் தடையின்மை சான்று வழங்கலாம் என்பதை கனிவுடன் தெரிவித்துக்கொள்கிறேன்.

கோட்டப்பொறியாளர் (ந)  
க(ம)ப, கடலூர்.

படி: உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, கடலூர்.  
(மேற்குறிப்பிட்டுள்ள நிபந்தனைகள் பின்பற்றப்படுகின்றனவா என்பதை உறுதி செய்து கொள்ள கேட்டுக்கொள்ளப்படுகிறது.

படி: உதவிப்பொறியாளர் (நெ) க(ம)ப, கடலூர்.

அனுப்புநர்  
திரு.இரா.பூபாலசந்திரன்,பி.லிட்.,  
வருவாய் வட்டாட்சியர்,  
கடலூர்.

பெறுநர்  
வருவாய் கோட்டாட்சியர்,  
கடலூர்.

ந.க.ஆ/ 4015 /2022,நாள்: .12.2022.

அய்யா,

- பொருள்:** தடையின்மை சான்று - பெட்ரோலிய விதிகள் - கடலூர் மாவட்டம் மற்றும் வட்டம் கரையேர விட்டக்குப்பம்(MPL) வார்டு-3 பிளாக்-58 நகரளவை எண்.2241/4, என்ற புலஎண்ணில் Indian Oil Corporation Limited நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து சில்லைரை விற்பனை செய்ய தடையின்மை சான்று கோரியது - விசாரணை அறிக்கை அனுப்பி வைத்தல் - தொடர்பாக.
- பார்வை:**
1. மாவட்ட வருவாய் அலுவலர் கடலூர் அவர்களின் கடித எண்: ந.க.சி1/338526/2022 நாள்:10.11.2022.
  2. வருவாய் கோட்டாட்சியர் கடலூர் அவர்களின் கடித ந.க.எண்.அ/2/4557/2022, நாள்:15.11.2022.
  3. மஞ்சக்குப்பம் வருவாய் ஆய்வாளர் அறிக்கை உ.மு எண்: 631/2022 நாள்: 09.12.2022.
  - 4.உதவி இயக்குநர் மாவட்ட நகர் ஊரமைப்பு கடலூர் ந.க. எண்:1430/2020/க.மா நாள்:06.12.2022.
  5. தொடர்பு ஆவணங்கள்.

கடலூர் மாவட்டம், கடலூர் வட்டம் மற்றும் நகரம் கரையேர விட்டக்குப்பம்(MPL), வார்டு-3, பிளாக்-58, நகரளவை எண்.2241/4, என்ற புலத்தில் Indian Oil Corporation Limited நிறுவனம் அதன் முகவர் திரு. அழகானந்தன் த/பெ கிருஷ்ணமூர்த்தி என்பவர் மூலமாக பெட்ரோலிய விதிகள் படிவம் - IX -ன்படி மூலமாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து சில்லைரை விற்பனை செய்ய தடையின்மை சான்று கோரி விண்ணப்பித்தது தொடர்பாக பார்வை -1 மற்றும் 2-ல் காணும் கடிதத்தில் விசாரணை அறிக்கை கோரியது அடுத்து சம்மந்தப்பட்ட வருவாய் ஆய்வாளரிடம் விசாரணை அறிக்கை பெற்றும் மேற்படி புலத்தினை புலதணிக்கை செய்தும் எனது அறிக்கையினை பின்வருமாறு சமர்ப்பிக்கிறேன்.

- 1) தடையின்மை சான்று கோரிய புலமானது கடலூர் வட்டம் மற்றும் நகரம் கரையேர விட்டக்குப்பம்(MPL), வார்டு-3, பிளாக்-58, ர.ந, நகரளவை எண்.2241/4, பரப்பு 0.0850 ச.மீ ஆனது நகரளவை பதிவேட்டில் திரு. இராமசாமி மகன் ராஜா என்பவர் பெயரில் பட்டாவாக உள்ளது. ஆவண எண்.4835/2021 நாள்: 25.10.2021 -ன்படி திரு.ராஜா என்பவர் அவரது மனைவி திருமதி.தமிழரசி என்பவருக்கு தான செட்டில்மென்ட் அளித்துள்ளார். திருமதி.தமிழரசி என்பவரிடமிருந்து IOC முகவர் திரு.அழகானந்தம் என்பவர் ஆவண எண்.5178/2022 நாள்: 26.09.2022 - ன்படி 25 வருட காலத்திற்கு குத்தகைக்கு எடுத்துள்ளார்.
- 2) அனுமதி கோரிய புலத்தின் DISPENSING UNIT லிருந்து 33 மீட்டர் தூரத்தில் மெளண்ட் லிடர் பள்ளி உள்ளது. கல்லூரிகள், மருத்துவமனைகள், பொதுகட்டிடங்கள் மற்றும் வழிபாட்டு தலங்கள், உயர் அழுத்த மின்கோபுரங்கள் ஏதும் இல்லை.
- 3) பொதுமக்களுக்கு பாதுகாப்பு தொடர்பான பாதிப்புகள் ஏற்பட வாய்ப்பு இல்லை.



பார்வையிடும் அலுவலர் : திரு.இரா.பூபாலசந்திரன்,  
வருவாய் வட்டாட்சியர்,கடலூர்.

பார்வையிட்டநாள் :16.12.2022.  
விண்ணப்பம் எண் : 15455802438210  
பார்வையின் நோக்கம் : Indian Oil Corporation Limited நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோருதல் தொடர்பாக.

கடலூர் மாவட்டம் மற்றும் வட்டம் கரையேர விட்டக்குப்பம், சர்வே எண்.2241/4, என்ற முகவரியில் Indian Oil Corporation Limited நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோரி பெட்ரோலிய விதிகள் படிவம் - IX - ல் மனு செய்து தடையின்மைச் சான்று கோரியது தொடர்பாக 16.12.2022 புலப்பார்வையிடப்பட்டது அதில்

- 11) தடையின்மை சான்று கோரிய புலமானது கடலூர் வட்டம் மற்றும் நகரம் கரையேர விட்டக்குப்பம்(MPL), வார்டு-3, பிளாக்-58, ர.ந, நகரளவை எண்.2241/4, பரப்பு 0.0850 ச.மீ ஆனது நகரளவை பதிவேட்டில் திரு. இராமசாமி மகன் ராஜா என்பவர் பெயரில் பட்டாவாக உள்ளது. ஆவண எண்.4835/2021 நாள்: 25.10.2021 -ன்படி திரு.ராஜா என்பவர் அவரது மனைவி திருமதி.தமிழரசி என்பவருக்கு தான செட்டில்மென்ட் அளித்துள்ளார். திருமதி.தமிழரசி என்பவரிடமிருந்து IOC முகவர் திரு.அழகானந்தம் என்பவர் ஆவண எண்.5178/2022 நாள்: 26.09.2022 - ன்படி 25 வருட காலத்திற்கு குத்தகைக்கு எடுத்துள்ளார்.
- 12) அனுமதி கோரிய புலத்தின் DISPENSING UNIT விருந்து 33 மீட்டர் தூரத்தில் மெளண்ட் லிட்ரா பள்ளி உள்ளது. கல்லூரிகள், மருத்துவமனைகள், பொதுகட்டிடங்கள் மற்றும் வழிபாட்டு தலங்கள், உயர் அழுத்த மின்கோபுரங்கள் ஏதும் இல்லை.
- 13) பொதுமக்களுக்கு பாதுகாப்பு தொடர்பான பாதிப்புகள் ஏற்பட வாய்ப்பு இல்லை.
- 14) திருமதி.தமிழரசி என்பவரிடமிருந்து IOC முகவர் திரு.அழகானந்தம் என்பவர் ஆவண எண்.5178/2022 நாள்: 26.09.2022 - ன்படி 25 வருட காலத்திற்கு குத்தகைக்கு எடுத்துள்ளார். இது வில்வங்க சான்றின் மூலம் தெரியவருகிறது.
- 15) அனுமதி வழங்கும் நேர்வில் போக்குவரத்து நெருக்கடி தொடர்பான பாதிப்பு ஏதும் இல்லை.
- 16) புலத்திற்கு அருகில் பெட்ரோல் பங்கு மற்றும் தீ விபத்துக்கள் ஏற்படுத்தக் கூடிய சாத்தியக்கூறுகள் ஏதும் இல்லை. மேற்படி புலத்திற்கு அருகில் EB Pillar Box ஒன்று உள்ளது.
- 17) FMB-யில் பெட்ரோல் பங்கு அமைவிடம் மற்றும் சாலையிலிருந்து பெட்ரோல் பங்கு செல்ல வழி அமைப்பு குறிப்பிடப்பட்டுள்ளது.
- 18) பெட்ரோலிய பொருட்கள் இருப்பு வைக்க உத்தேசிக்கப் பட்டுள்ள இடத்திற்கான சக்குபந்தி விபரம் பின்வருமாறு

கிழக்கு - காலியிடம்

மேற்கு - காலியிடம்

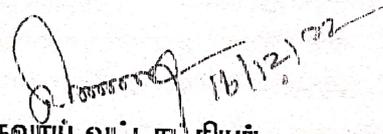
வடக்கு - கேப்பர்மலை வண்டிபாளையம் ரோடு (SH138)

தெற்கு - காலியிடம்

- 19) இருப்பு வைக்க அனுமதி கோரும் இடமானது பொதுமக்கள் வசிக்கும் பகுதியிலிருந்து 10 மீ தொலைவில் உள்ளது.
- 20) ஐந்து ஆண்டுகளுக்கான அடங்கல் நகல் தனியே இணைக்கப்பட்டுள்ளது. சாகுபடி ஏதும் இல்லாமல் பத்து ஆண்டுகளுக்கு மேல் கரம்பாக உள்ளது

மேலும் மேற்படி புலனணர் கடலூர் முழுமை திட்டத்தின்படி முதன்மை குடியிருப்பு பகுதியில் (Primary Residential) அமைந்துள்ளது பார்வை 4-ல் காணும் உதவி இயக்குநர் கடலூர் அவர்களின் கடிதம் மூலம் தெரியவருகிறது. மனுதாரர் அழகானந்தம் என்பவருக்கு 29.03.2022-ல் IOC மூலம் நிறுவனம் பெட்ரோலிய சில்லறை விற்பனை நிலையம் அமைக்க திருப்பாலியூரிலிருந்து 5 கி.மீ மாநில நெடுஞ்சாலை SH 138 -ல் (Under OBC Category) கரையேறவிட்டக்குப்பம் (MPL) வார்டு -3, பிளாக் -58, நகரளவை புலனணர் 2241/4 - ல் அனுமதி வழங்கியுள்ளது. இதே போல் கரையேறவிட்டக்குப்பத்தில் வார்டு -3, பிளாக் -58, நகரளவை புலனணர் 2781/1 ஏக்கர் 0.8062 சதுர அடியில் மற்றொரு பெட்ரோலிய சில்லறை விற்பனை நிலைய முகவர் திரு.புருஷோத்தமன் த/பெ.ரா.மூர்த்தி என்பவருக்கு 14.07.2021-ல் IOC மூலம் கடலூர் NT நகரத்திலிருந்து 5 கி.மீ தொலைவில் அமைய அனுமதி கோரப்பட்டு விசாரணையில் உள்ளது. இந்த இரு பெட்ரோலிய சில்லறை விற்பனை நிலையம் அமைய உள்ள இடத்திற்கு இடையே உள்ள தூரம் சுமார் 120 மீட்டர் ஆகும்.

மேலும் 14 கல அறிக்கை விவரங்கள் தனியே இணைக்கப்பட்டுள்ளது. மேற்படி நிறுவனத்திற்கு பெட்ரோலிய பொருட்கள் இருப்பு வைத்து சில்லறை விற்பனை செய்ய IOC முகவர் திரு. அழகானந்தம் த/பெ கிருஷ்ணமூர்த்தி என்பவருக்கு தடையின்மை சான்று வழங்க பரிந்துரை செய்யப்படுகிறது.

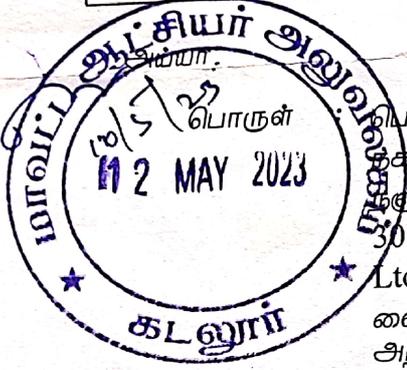
  
வருவாய் வட்டாட்சியர்,  
கடலூர்.

## வேளாண்மை- உழவர் நலத்துறை

அனுப்புநர்  
திரு. ச.கண்ணையா, பி.எஸ்ஸி(விவ), எம்பிஏ.,  
வேளாண்மை இணை இயக்குநர்,  
செம்மண்டலம், கடலூர்.607 001

பெறுநர்  
மாவட்ட வருவாய் அலுவலர்,  
மாவட்ட ஆட்சியர் அலுவலகம்,  
கடலூர்

எண். ஈ/2/5620 / 2023 , நாள் : 09.05.2023



பெட்ரோலிய விதிகள் - கடலூர் மாவட்டம் - கடலூர் வட்டம் & நகராட்சி - கரையேறவிட்டகுப்பம் கிராமம் என்ற முகவரியில் நஞ்சை புல எண். 2241/4 வார்டு - 3 பிளாக் நெ.58 30 மீட்டர் x 30 மீட்டர் பரப்பளவு கொண்ட இடத்தில் Indian Oil Corporation Ltd., நிறுவனம் சார்பாக பெட்ரோலியம் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மைச்சான்று கோரியது - அறிக்கை அனுப்பி வைத்தல் - தொடர்பாக.  
பார்வை : மாவட்ட வருவாய் அலுவலர், மாவட்ட ஆட்சியர் அலுவலகம், கடலூர் அவர்களின் ந.க.சி/338526/2022, நாள்: - 12.04.2023

பார்வையில் காணும் கடிதத்திற்கிணங்க, கடலூர் மாவட்டம், கடலூர் வட்டம் & நகராட்சி - கரையேறவிட்டகுப்பம் கிராமம் என்ற முகவரியில் நஞ்சை புல எண். 2241/4 வார்டு - 3 பிளாக் நெ.58 30 மீட்டர் x 30 மீட்டர் பரப்பளவு கொண்ட இடத்தில் Indian Oil Corporation Ltd., நிறுவனம் சார்பாக பெட்ரோலியம் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய வேளாண்மை துறையின் தடையின்மைச்சான்று கோரப்பட்டது. அதனை தொடர்ந்து மேற்படி இடம் வேளாண்மை இணை இயக்குநர் அவர்களால் 04.05.2023 அன்று பார்வையிட்டு களஆய்வு மேற்கொள்ளப்பட்டது. அருகில் ஓடை உள்ளது. நீர் வழிக்கு பாதிப்பு ஏதும் இல்லாத வகையில் அமைக்க வேண்டும்.

- 1) மேற்படி 30 மீட்டர் x 30 மீட்டர் பரப்பளவு நிலம் ஆய்வின்போது தரிசாக இருந்தது. மூன்றாண்டுகளுக்கு மேல் தரிசாக உள்ளதாக வருவாய்த்துறை ஆவணம் மூலம் தெரியவருகிறது. எனவே, தொடர் வேளாண்மைக்கு உகந்த நிலமல்ல.
- 2) மேற்படி இடத்தில் நீர் ஆதாரம் ஏதுமில்லை. எனவே அருகில் உள்ள நிலங்கள் நீர் ஆதாரம் பாதிக்கப்பட வாய்ப்பில்லை.
- 3) இந்நிலத்திற்கு தடையின்மைச் சான்று வழங்குவதால் அருகில் உள்ள நிலங்கள் பாதிக்கப்படாது.

மேலும் வருவாய் ஆவணங்களின் அடிப்படையில் நஞ்சை நிலத்திற்கு வேளாண்மை அல்லாத பிற பயன்பாட்டிற்கு பயன்படுத்தி கொள்ள தடையின்மை சான்று பரிந்துரைக்கப்படுகிறது.

S. Veeramani, S. S. 23  
வேளாண்மை இணை இயக்குநர்,  
கடலூர்.

12/5/23

தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்மான கழகம்  
கடலூர் மின்பகிர்மான வட்டம்/கேப்பர் மலை/கடலூர்-4

அனுப்புநர்,  
பொறிஞர். கோ.சதாசிவம். பி.இ.,எம்.பி.ஏ.,  
மேற்பார்வைப் பொறியாளர்,  
கடலூர்.

பெறுதல்  
மாவட்ட ஆட்சியர்,  
மாவட்ட ஆட்சியரகம்,  
கடலூர்.

க.எண்.மேபொ/கமிபவ/கட/உ/செபொ/மதொஅ/இமிபொ/கோ.கட்டு/அ.எண்.259/23. நாள் :- 11.08.2023

பொருள்- மின்சாரம்- மாவட்ட ஆட்சித்தலைவர் அவர்களிடமிருந்து பெறப்பட்ட திருப்பாலியூர் முகவரியில் பெட்ரோலியம் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று கோரியதற்கு அறிக்கை சமர்ப்பித்தல் - தொடர்பாக.

பார்வை - 1.ந.க.சி.3/338526/2022 நாள்.03.08.2023

2. Lr.no.EE/O&M/Cud/TA/F.GNL/D.No.171/23-24 Dt:10.08.23

மேற்கண்ட பார்வை (1) ன் வாயிலாக பெறப்பட்ட திருப்பாலியூர் முகவரியில் பெட்ரோலியம் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று கோரியதற்கு கீழ்க்கண்டவாறு அறிக்கை அளிக்கப்படுகிறது.

பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய உத்தேசித்துள்ள சர்வே எண் 2241/4. Ward No.3, Block No.58 ஐ செயற் பொறியாளர் / இப / கடலூர் அவர்களால் கள ஆய்வு செய்து பார்வை (2) ன் வாயிலாக அளித்துள்ள அறிக்கையின்படி அவ்விடத்தின் மேலே உயர் மின்னழுத்த மின்பாதை / உயரழுத்த மின்பாதை / தாழ்வழுத்த மின்பாதை ஏதும் குறுக்கே செல்லவில்லை எனவும் முன்மொழியப்பட்ட வரைபடத்தின் படி RMU, இடத்தின் தென்மேற்கு மூலையில் அமைந்துள்ளது. தாழ்வழுத்த மின்பாதையின் கேபிள் மேற்குறிப்பிட்ட இடத்தின் எல்லைப்பகுதியில் மட்டும் உள்ளது. மேற்படி சர்வே எண்ணில் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையேதும் இல்லை என சான்றளிக்கப்படுகிறது என பணிவுடன் தெரிவித்துக்கொள்ளப்படுகிறது.

தங்கள் உண்மையுள்ள

  
மேற்பார்வைப்பொறியாளர்  
கமிபவ கடலூர். 1/2

நகல் - செயற் பொறியாளர்/இப/கடலூர்.



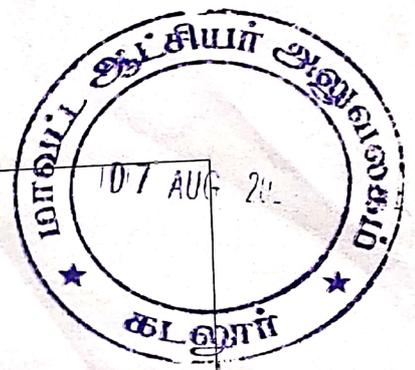
## TAMIL NADU POLLUTION CONTROL BOARD

**From,**

Dr. R. Umaiyakunjaram, M.Tech, Ph.D.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot No A3, SIPCOT Industrial Complex  
Kudikadu, Cuddalore – 607005.

**To,**

The District Collector,  
Cuddalore District.



Lr.No.DEE/TNPCB/CUD/F- 1849/TECH/2023 Dated:04.08.2023.

**Sir,**

**Sub:** Tamil Nadu Pollution Control Board – O/o. DEE, Cuddalore – Proposed Petrol and Diesel storage and Retail outlet to be located at T.S.No.2241/4,Ward No.3,Block No.58 of Cuddalore Town, Cuddalore Taluk,Cuddalore District on behalf of M/s.Indian Oil Corporation Ltd – Observation and remarks furnished- Regarding.

**Ref:** 1. The CPCB in O.M. No.B-13011/1/2019-20/AQM/10802 -10847 dated 07/01/2020.(copy enclosed)  
2. The District Collector,Cuddalore -vide Lr.R.C.No. C1/338526/2022 dated:03/08/2023.

\*\*\*\*\*

In the reference first cited,Central Pollution Control Board has issued guidelines for setting up new petrol pump in compliance of Hon'ble NGT order dated 18/01/2019 in O.A. No.86/2019:Gyanprakash @ Pappu Singh Vs Gol & ors in which the siting criteria states that

"New Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws".

In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential

area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

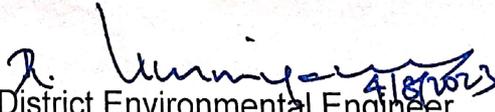
Further, I submit that the Proposed site for Petrol and Diesel storage and Retail outlet located at T.S.No.2241/4, Ward No.3, Block No.58 of Cuddalore Town, Cuddalore Taluk, Cuddalore District was inspected by this office on 04.08.2023 and the following observations were made.

**“No schools, hospitals (10 beds and above) and residential areas were located within a radial distance of 30 meters from the dispensing unit of the proposed site. However, one School namely Mount Litera Zee School gate on North side is located at a distance of 33 m to the proposed retail outlet Dispensing unit location and School building is located 39 m to the proposed retail outlet Dispensing unit location”.**

The Proposed Petrol & Diesel storage and Retail outlet to be located at T.S.No.2241/4, Ward-3, Block-58, of Cuddalore Town, Cuddalore Taluk and District on behalf of M/s. Indian Oil Corporation Ltd satisfies the guidelines issued by the CPCB in O.M. No.B-13011/1/2019-20/AQM/10802 -10847 dated 07/01/2020 for setting up new petrol pump.

Further, as per CPCB letter No.B-29016/ROGW/IPC-VI/2020-21 dated 30.04.2020, the Automobile fuel outlets (only dispensing) facility is exempted from the purview of Consent Management.

This is submitted for favour of kind information please.

  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Cuddalore.

Encl: As above,

**Read:-**

1. Application of Divisional Retail Head, Indian Oil Corporation Ltd., Trichy Division Office Ref: TCHDO/Thirupapuliur, Dated: 02.11.2022.
2. District Fire Officer, Cuddalore Lr. No. 15098/B2/2022, Dated: 13.12.2022.
3. The Executive Engineer (Water Resource Department), Vellar Basin Division, PWD – Virudhachalam. Lr.No.--/வபி/இவஅ.3/கோ.41(C)/2022, Dated: 13.12.2022.
4. Superintendent of Police, Cuddalore, Lr.No. G1/3536602/2022, Dated: 27.02.2023.
5. Joint Director (Agriculture), Semmandalam, Cuddalore, Lr.No.ஈ2/5620/2023, Dated.09.05.2023.
6. Revenue Divisional Officer, Cuddalore, Lr. No. K.Dis.A2/4557/2022, Dated: 20.01.2023.
7. Assistant Director, District Town and Country Planning, Cuddalore Lr.No.1390/2022/க.மா, Dated.24.03.2023
8. District Environmental Engineer, Tamil Nadu Pollution Control Board Lr.No.DEE/TNPCB/CUD/F-1849/TECH/2023, Dated.04.08.2023
9. Supertending Engineer, Cuddalore Circle, Capperhills, Tamilnadu Generation and Distribution Corporation Limited Letter No. மேபொ/கமிபவ/கட/உசெபொ/மதொஅ/இமிபொ/கோ.கட்டு/அ.எண்.259/23, நாள்.11.08.2023

**NO OBJECTION CERTIFICATE**

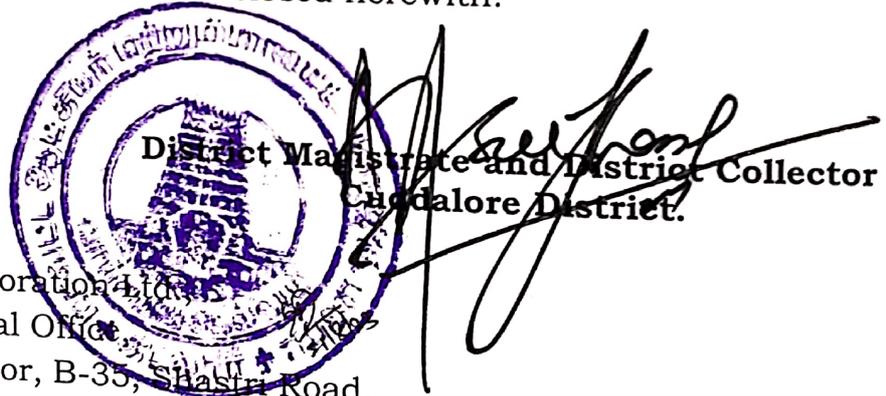
[See rule 144]

With reference to the application, dated: **02.11.2022**, submitted by M/s. **Indian Oil Corporation Ltd.**, and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting license under the Petroleum Rules, 2002 to M/s. **Indian Oil Corporation Ltd.**, Address; **Trichy Divisional Office, "Triveni" 3<sup>rd</sup> Floor, B-35, Shastri Road, Thillai Nagar, TRICHY- 620 018.** Storage of petroleum products in their premises at **Survey No.2241/4, Ward No.3, Block No.58, Thirupapuliur, Cuddalore Taluk, Cuddalore District**, Classified as **"Wet"** Land and an extent of **0.0850 Sq.m.**, of **Karaiyeravettakuppam (MPL), Cuddalore Taluk, Cuddalore District, Tamil Nadu State** as shown in the site plan duly endorsed and enclosed herewith.

<u>CLASSIFICATION</u>	<u>TOTAL QUANTITY</u>
Petroleum Class "A" (MS)	20,000 Ltrs.
Petroleum Class "B" (HSD)	20,000 Ltrs.
Total of all classes of Petroleum	40,000 Ltrs.

1. The following particulars have been considered while issuing this no objection certificate, that -
  - a) Possession of the site by the applicant is lawful and authorization from land owner (or) lease holder for developing premises under these rules for storage of Petroleum Products.
  - b) Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any is provided.
  - c) Traffic density and impact on traffic.
  - d) Conformity of proposal to the local (or) area development planning.
  - e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies.
  - f) Genuineness of purpose.
  - g) Any other matter pertinent to public safety.
2. The applicant should scrupulously follow all the conditions prescribed in the Annexure enclosed herewith.

**Encl: Annexure**



To: Indian Oil Corporation Ltd.,  
Trichy Divisional Office  
"Triveni" 3<sup>rd</sup> Floor, B-35, Shastri Road,  
Thillai Nagar, Trichy - 620 018.

Copy To: The Joint Chief Controller of Explosives,  
A & D - Wing, Block 1-8, II nd Floor,  
Shastri Bhavan, 26.Haddous Road,  
Nungambakkam, Chennai - 600 006.

Copy to: Superintendent of Police, Cuddalore.

Copy to: Revenue Divisional Officer, Cuddalore.

Copy to: District Fire Officer, Cuddalore.

Copy to: The Tahsildar, Cuddalore.

Copy to: The Executive Engineer, Water Resource Organization,  
Vellar Basin Division, Public Works Department,  
Virudhachalam. (to monitor where the conditions are followed by  
the petitioner and send the report)

Copy to: District Environmental Engineer,  
Tamil Nadu Pollution Control Board, Cuddalore District.

Copy to: Supertending Engineer, Cuddalore Circle, Capperhills,  
Tamilnadu Generation and Distribution Corporation Limited.

**Annexure**

**Terms & Conditions**

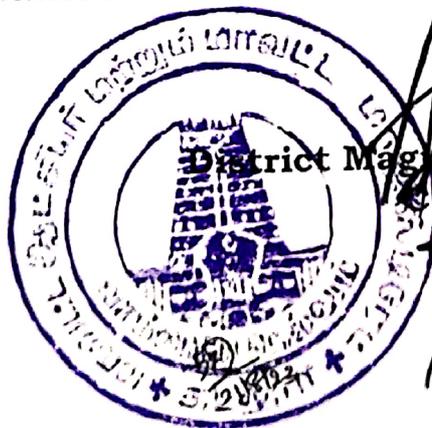
**D.F.O, Fire Department**

1. Necessary licenses should be obtained from other departments concerned.
2. One 50 Kg Trolley Mounted should be fitted.
3. 2 No. of 9 Kg. DCP type fire extinguishers should be fixed for each pump.
4. Four buckets filled with sand should be installed for each pump.
5. Automatic Fire Suppression system and Earthing should be fixed for electric equipments.
6. Store water to extinguish the fire for at least an hour.
7. No smoking boards, help line phone numbers should be displayed.
8. All Workers should be trained with fire safety measures.
9. The fire extinguisher should be maintained with good condition and to use at any situation as per National Building code of India and Government rule.
10. A report should be submitted after completing the constructions for Re - inspection.
11. Any deviation in the above condition the NOC will be automatically stands cancelled.

**E.E, P.W.D.Virudhachalam (W.R.D)**

1. The recommendation of NOC only applicable for Cuddalore District, Cuddalore taluk, Thirupapuliyur wet land area in Survey No.2241/4, Ward.3, Block No.58.
2. A Small bridge should be constructed between the above Survey number and the highway to provide a drainage facility for the flood water during excessive floods.

3. R.C.C Small Bridge should be constructed between Survey No.2241/4, Ward.3, Block No.58 and the canal across the highways, at least 1.00 m width, 1.00 m height and full length, at their own cost. The canal should not be closed.
4. The ground level of the bridge to be built should be parallel to the ground level of the other part of the canal.
5. Work should be done without any obstruction or permanent construction work in rainwater drainage area.
6. If any interruption to the free flow of excess water is noticed the NOC is liable to be cancelled without any prior intimation.
7. During the period of heavy floods, the applicant has to build drainage system for the free flow of flood water with their own cost.
8. Except the earmarked Survey No.2241/4, Ward.3, Block No.58 the applicant should not claim rights any other surrounding survey number.
9. Petroleum waste items should not be left in nearby drain.
10. The petitioner should cooperate with the Water Resource Department in the future when it needs the land or makes any changes to the land.
11. Since, the above site is below the level of the road, the hard soil should be raised 2' feet above the level of the road.
12. If any violation noticed on the conditions stipulated in the NOC is liable for cancellation.



*[Handwritten Signature]*  
District Magistrate and District Collector  
Kuddalore District.

ANNEXURE R5-1

Page 11

## CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847  
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

  
(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary  
CP Division  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi - 110 003

2. PS to CCB

3. PS to MS

## GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

### A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
13. **Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
  1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
  2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
  3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
    - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
    - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
- d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

**F. Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

**G. Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

**H. Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*